

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 250
TO BE ANSWERED ON 08.12.2022**

SETTING UP OF SOCIAL SECURITY FUND

250. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether all the 'aggregator' as defined in Sec. 2(2) of the Code on Social Security, 2020 are contributing to 'Social Security Fund' as envisaged in Sec. 141 (1) of the Code on Social Security, 2020;**
- (b) if so, details of the contribution made by the 'aggregator' towards the Social Security Fund since the coming into force of the Code on Social Security, 2020; and**
- (c) the details of the funds that have been disbursed to gig workers from the Social Security Fund since its inception?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): Section 141 of the Code on Social Security, 2020 envisages setting up of a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. However, the said Code is yet to come into force.

(b) & (c): Does not arise.
